

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
52/241-242/ND/2021**

**IN THE MATTER OF:
Sachin Upadhaya**

...PETITIONER

Vs.

M/s. Pine and Peak Developers Ltd.

...RESPONDENT

**Section
Under Section 241-242**

**Order delivered on 12.05.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI, NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner

**:Mr. Arun Saxena & Adv. Saral
Sharma, Advocates.**

For the Applicant

**:Mr. Rohit Chaudhary, Advocate
for Applicant (Mukesh Joshi),**

For the Respondent

**:PCS Hitesh Joshi, R4 and AR for
R3**

ORDER

CA/216/2021

This is an application under Section 424(1) of the Companies Act, 2013 read with Rule 11 and 49 of the NCLT Rules, 2016.

Heard the submissions made by the counsel for the applicant as well as counsel for the respondent (of this application). Counsel for the respondent (of this application) has submitted that no copy of this application has been

(Anjula)

received by him. Counsel for the applicant is directed to serve a copy of this application to the counsel for the respondent (of this application) by email today itself and counsel for the respondent (of this application) is also directed to file the reply within a week.

Respondent in the main petition is directed to file reply within four weeks' time. Post this matter to **2nd of July, 2021.**

-Sd-

(Narender Kumar Bhola)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)